

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-75/1998/6028/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Thaneswar Kalita,
Member, MACT,
Cachar, Silchar.

Dated Guwahati, the ¹² 18 August, 2022.

Sub:- **Commuted Leave along with permission to leave headquarter.**

Ref:- Your Letter Dated the 17th August, 2022.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted **commuted leave for 17 days from 16.08.2022 to 01.09.2022 along with station leave permission from the evening of 13.08.2022 till the morning of 02.09.2022** (prefixing 14.08.2022 & 15.08.2022), **subject to submission of your Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati.** Your casual leave for the days 16.08.2022, 17.08.2022 and 18.08.2022, has been converted into this commuted leave period. Further, you have been asked to hand over the charge of your Court and office to the District & Sessions Judge, Cachar, Silchar and in his absence to the next senior most Judicial officer at the station.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-75/1998/6029-30-30(A)/A, dated 18.08.2022

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information,
A copy of the application in prescribed format is enclosed herewith.
2. The District & Sessions Judge, Cachar, Silchar.
3. ✓ The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)


Rtd